
(2018) 07 CHH CK 0281

Chhattisgarh High Court

Case No: Writ Petition (C) No. 1988 Of 2018

Sita

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: July 23, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Ashok Patil, Avinash Singh

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner would submit that petitioner may be allowed to make an application before the respondent No. 4 for correction of

her date of birth is her marksheet.

2. The prayer is fair and reasonable.

3. Be that as it may, the petitioner would be at liberty to make an application before the respondent No. 4 within a period of four weeks from today

that will be considered and decided by the said authority strictly in accordance with law expeditiously.

4. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).